

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT
LOK SABHA
UNSTARRED QUESTION NO. 3094**

**TO BE ANSWERED ON FRIDAY, THE 13th DECEMBER 2024
EVM to Implement One Nation One Election**

3094. Shri Durai Vaiko:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has instituted study/survey to ascertain if enough Electronic Voting Machines to implement One Nation One Election (ONOE) are available in the country, if so, the details thereof;
- (b) whether the Government has calculated the amount of money needed to be spent to implement the ONOE Policy, if so, the details thereof and if not, the reasons therefor; and
- (c) whether the Government has identified bottlenecks in manpower mobilisation across the country in the case of the implementation of ONOE, if so, the details thereof?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

(a) to (c): The Government constituted a High Level Committee (HLC) under the Chairmanship of Shri Ramnath Kovind, former President, to examine the modalities of conduct of Simultaneous Elections. The Committee during its consultation process also consulted with the Election Commission of India which in turn had submitted its written response detailing the various requirements for conduct of Simultaneous Elections. The response of the Election Commission is at pages 3552 -3573 of Volume V of the Annexure of the HLC Report, which is available on its website at <https://onoe.gov.in/HLC-Report-annexure>.
